

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 221**  
**CP-148/ND/2021**  
**IA-43/2022**

**IN THE MATTER OF:**

**Union of India, Ministry of Corporate Affairs ... Appellant/Petitioner**  
**Through Regional director(Northern Region)**

**Versus**

**Argl Ltd. & Ors. ... Respondent**

**Under Section: 224(5) Comp. Act.**

**Order delivered on 30.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant :**

**For the ARGL Ltd. :** Sr. Adv. Haripriya Padmanabhn, Adv. V. S.  
Mohan, Adv. Sivani Vij, Anshika Bajpai

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-43/2022:** Mis. Haripriya Padmanabhn, the Ld. Sr. Counsel appearing for the Applicant submitted that the matter was expected to be listed high up on the Board, but the position of the matter in the cause list is not in consonance with the previous order passed by this Tribunal. At her request, let the matter be listed on 13.05.2024, high up on the Board.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**